GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:3870 ANSWERED ON:19.04.2010 IMPORT OF DEFENCE EQUIPMENTS

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Will the Minister of DEFENCE be pleased to state:

- (a) whether a large number of defence equipments are imported;
- (b) if so, the details of deals finalized for procurement of various types of equipments during the last three years;
- (c) the names of the countries from which most of the equipments are being imported;
- (d) the total expenditure incurred on import of the equipments during each of the last three years;
- (e) whether some of the imported defence systems have been found to be defective and unreliable;
- (f) if so, the details thereof and the action taken thereon; and
- (g) the steps taken to indigenously produce the said equipments?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (g): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF LOK SABHA UNSTARRED QUESTION NO. 3870 FOR ANSWER ON 19.4.2010

Procurement of defence equipment is made by the Government from various indigenous as well as foreign sources to meet the requirements of Armed Forces. This is a continuous process based on the technological changes, threat perception and available resources. The import option is exercised when it is necessary to procure the items within a definite timeframe on operational grounds to bridge the capability gaps and normally when such equipment cannot be sourced indigenously within a specified timeframe.

A number of contracts for procurement of various defence equipment to meet the requirements of the armed forces have been signed during the last three years. Total expenditure on import of the equipment in the last three years is as follows:

Financial Year 2006-2007 - Rs.5485.58 Crore

Financial Year 2007-2008 - Rs.10123.36 Crore

Financial Year 2008-2009 - Rs.10156.98 Crore

Major countries from which the imports are made at present include Russia, the USA, the UK, France, Germany and Israel.

Necessary provisions are included in the contracts to ensure that the defence equipment are in defect free state when deliveries are taken. There are safeguards in the contracts against subsequent defects/failures.

Government has taken various policy initiatives to promote indigenization of defence production with the ultimate goal of self reliance in the defence sector. The Defence Procurement Procedure provides for "Make" category for Indigenous Research, Design, Development and production of systems. These include high technology complex systems. Further, a new category 'Buy & Make (Indian)' has been included as an amendment to Defence Procurement Procedure (DPP) 2008 with effect from 1st November, 2009 in order to encourage participation by Indian Industry.